

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 114
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda	Applicant/petitioner
v.		
M/s. Rathi Super Steels Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (Liq.)

Order delivered on 24.03.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For Intervenor : Mr. Rajat Srivastava, Advs.
For Respondent : Mr Atul Shanker Mathur, Mr Prabal Mehrotra,
Mr Umang Katariya, Advs.
Mr. Kamal Kapoor, Adv. in I.A. No. 1523 of 2020
for R28 J.M. Housing
Mr. Pramod Kumar adv for R2 Tamilnad Mercantile Bank
Mr. Tushar Jain, Adv. in IA no. 1523/2020. For R-34.
Mr Atul Shanker Mathur, Mr Prabal Mehrotra,
Mr Umang Katariya, Advs.
Mr. Mani Mahesh Ispat Anand Shankar Jha and
Mr. Arpit Gupta advocates for R32
Ms. Priya Kumar with Mr. Tejas Chhabra Advocates
for Tarapore R-23 & R-48 in I.A. No. 1523/2020
Ms. Pooja M. Saigal, Mr. Shantanu Chaturvedi,
Mr. Anshul Bajaj, Mr. Amit Yadav for R-19 and 20.
Ms. Priya Kumar with Mr. Tejas Chhabra Advocates
for Tarapore R-23 & R-48 in I.A. No. 1523/2020
Mr. Jasmeet Singh, Mr. Saif Ali, Mr. Pushpendra, Advs.
For Harneet Kaur, Adv, for R27

ORDER

List the matter for hearing on 14.04.2021.

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**(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT**

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**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

24.03.2021
Deepak